GOVERNMENT OF INDIA MINISTRY OF TOURISM

LOK SABHA UNSTARRED QUESTION NO.†1223 ANSWERED ON 07.12.2015

EXEMPTION FROM RAINWATER HARVESTING SYSTEM

†1223. SHRI P.P. CHAUDHARY:

SHRI VISHNU DAYAL RAM:

Will the Minister of TOURISM be pleased to state:

- (a) whether it is a fact that sewage treatment plants, waste management system and rainwater harvesting system is mandatory in Starred hotels, heritage, guest houses, as well as guest houses of apartment category;
- (b) if so, the details thereof;
- (c) whether the Ministry has exempted certain institutions from this mandatory condition; and
- (d) if so, the reasons along with the details thereof?

ANSWER

MINISTER OF STATE FOR TOURISM (INDEPENDENT CHARGE)

(DR. MAHESH SHARMA)

- (a) and (b): The provisions with respect to sewage treatment plant, waste management system and rainwater harvesting system in the Starred hotels, heritage hotels, guest houses, as well as guest houses of apartment category hotels as enunciated in their respective guidelines issued by the Ministry of Tourism, for approval/classification are given as under:-
 - (i) Starred Hotels:- Sewage treatment plant, waste management system and rainwater harvesting system are mandatory. However, sewage treatment plant is not mandatory condition for hotels which have obtained completion certificate for construction before 01.04.2012.
 - (ii) Heritage Hotels and Guest Houses:- Waste Management system is mandatory.
 - (iii) Apartment Hotels:- Waste Management system, water harvesting and disposal/recycling as per Pollution Control Board norms are mandatory.
- (c): No, Madam.
- (d): Does not arise.
